

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr.M.P. No. 1287 of 2021

Md. Shadab Ansari ... Petitioner

Versus

The State of Jharkhand ... Opposite Party

Coram: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioner : Mr. Lukesh Kumar , Adv.
For the State : Mr. Saket Kumar, Addl. P.P.

03 / 10.09.2021 Heard the parties through Video Conferencing.

This criminal miscellaneous petition has been filed under section 482 Cr.P.C by the petitioner with a prayer for modification of the order dated 05.04.2021 passed in ABA No. 1445 of 2021.

It is submitted by the learned counsel for the petitioner that vide order dated 05.04.2021 passed in ABA No. 1445 of 2021, the petitioner was directed to surrender before the court below within six weeks and to deposit Rs. 80,000/- as ad interim victim compensation by way of demand draft drawn in favour of the informant but because of the lockdown, the petitioner could not arrange money hence he could not surrender within the stipulated time but in the meanwhile, the petitioner has arranged money and prepared the demand draft which is kept at page 4 (Annexure SA/1) of the supplementary affidavit of the brief. Learned counsel for the petitioner submits that the time to surrender before the court below in terms of the order 05.04.2021 passed in ABA No. 1445 of 2021 be extended for six weeks from the date of this order.

Considering the facts of the case and the submission of the learned counsel for the petitioner, the prayer for extension of time for the petitioner to surrender in the court below in terms of the order dated 05.04.2021 passed in ABA No. 1445 of 2021 is allowed. Hence, the petitioner is directed to surrender before the court below "within six weeks from the date of this order in terms of the order dated 05.04.2021 passed in ABA No. 1445 of 2021".

The order dated 05.04.2021 passed in ABA No. 1445 of 2021 is modified to the aforesaid extent only.

This criminal miscellaneous petition is disposed of accordingly.

(ANIL KUMAR CHOUDHARY, J.)

Smita/-